

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 164 of 2010 &  
I.A. No. 233 of 2010**

**Dated: 6<sup>th</sup> September, 2010**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Chhattisgarh State Power Distribution Co. Ltd. ... Appellant (s)  
Versus  
Chhattisgarh Biomass Energy Developers Asson. & Ors. ... Respondent (s)**

Counsel for the Appellant (s) : Ms. Suparna Srivastava with  
Mr. A. Bhatnagar (Rep.)  
Counsel for the Appellant (s) : Mr. Sanjay Sen, Mr. Achintya Dvivedi &  
Ms. Shikha Ohri for R.1  
Ms. Sneha Venkataramani for CSERC

**ORDER**

Admit. Issue notice. Mr. Sanjay Sen takes notice on behalf of the Respondent No. 1 and Ms. Sneha Venkataramani takes notice on behalf of the Respondent No.3. Notice to be issued to the Respondent No.2 returnable on 25.10.2010. Dasti service is permitted.

Post the matter on **25.10.2010**. In the meantime, the learned counsel for the Respondents are directed to file the Counter after serving copy on the other side.

**I.A. No. 233 of 2010**  
*(Stay Application)*

In view of the fact that the entire amount has been paid in pursuance of the Order passed on 15.04.2010, no Orders are required to be passed in this Application.

With these observations, the I.A. is disposed of.

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**